

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR,
JABALPUR

Original Application No. 233 of 2005

Jabalpur, this the 10th day of March, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Javed Khan & 4 others. Applicant

(By Advocate – Shri V. Tripathi on behalf of Shri S. Paul)

V e r s u s

Union of India & 8 others. Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman –

Heard the learned counsel for the applicants.

2. By filing this Original Application the applicants have claimed the following main relief :

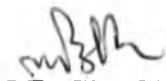
“(ii) upon declaring that the benefit of reservation quota is not applicable in up-gradation/re-structuring, set aside the same. Consequently, command the respondents to re-structure the cadre strictly in accordance with the Railway Board circular dated 6.1.2004 Annexure A-1.”

3. The brief facts of the case are that the applicants 5 in numbers are working with the respondents Railways. According to them the respondents Railways are making provision for reservation against the post, which have been upgraded under the restructuring scheme. In this connection the applicants have submitted their representations dated 13th January, 2005 (collectively filed with this OA). These representations are yet not decided by the respondents. The learned counsel for the applicants stated that he will be satisfied if directions are given to the respondents to dispose of these representations within a time frame manner and till then the status quo as existed today be maintained.

4. Accordingly, the present Original Application is disposed of at the admission stage itself even without issuing any notices to the respondents by directing them to consider and decide the representations of the applicants dated 13th January, 2005 (collectively filed with this OA) by passing a speaking, detailed and reasoned order within a period of four weeks from the date of receipt of a copy of this order. We do so accordingly. Till then the status quo as existed today shall be maintained.

5. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

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(Madan Mohan)
 Judicial Member


(M.P. Singh)
 Vice Chairman

“SA”

पूरांकन से ओ/न्या..... जबलपुर, दि.....
 पत्रिलिपि अब्दे दिला:-
 (1) संघिव, उच्च न्यायालय अदालत एकाधिकारी, जबलपुर
 (2) आवेदन श्री/भौतिकी/न्या..... के काउंसल
 (3) प्रव्याप्ती श्री/भौतिकी/न्या..... के काउंसल
 (4) गोप्यालय, गोप्यालय, जबलपुर एवं दिल्ली
 सूचना एवं आवश्यक कार्यालयी देतु

१५ रजिस्ट्रार

*Issued
On 15.3.05
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